

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIM I N A L A P P E A L NO. 9 6 8 / 2 0 0 8 @

P E T I T I O N F O R S P E C I A L L E A V E T O A P P E A L (CRL.)NO. 5 5 9 3 / 2 0 0 6

Monica Kua m r & Anr.

Versus

.. Appellant(s)

State of UP & Ors.

.. Respondent(s)

DAT E : 2 7 / 0 5 / 2 0 0 8 This matter was called on for
pronouncement of judgment today.

For Appellant(s) Mr. Siddharth a Choudhury, Adv.

For Respondent(s)

Mr. Pr a mpod Dayal, Adv.

Mr. P P a r m e s w a r a n , Adv.

Mr. Ka mlendr a Mishr a, Adv.

Mr. S Chandra Shekh a r, Adv.

Mr. C.D. Singh, Adv.

Mr. Shail Ku a m r Dwivedi, Adv.

Hon'ble Mr. Justice Lokeshwa r Singh P a nta pronounced the
judgment of the Bench comprising Hon'ble Mr. Justice S.B. Sinha and
His Lordship.

Leave granted.

The appeal is allowed in terms of the signed order.

[Charanjeet Kau r]
Court Master

[Vinod Kulvi]
Court Master

[Signed reportable judgment is placed on the file]